

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.331/AT/2023**

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the Transmission System to be implemented by Beawar Transmission Limited.

Petitioner : Beawar Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited and 22 Ors.

**Petition No.332/TL/2023**

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Beawar Transmission Limited.

Petitioner : Beawar Transmission Limited

Respondents : Central Transmission Utility of India Limited and 22 Ors.

Date of Hearing : **6.12.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Gaurav Dudeja, Advocate, BTL  
Shri Dhruval Singh, Advocate, BTL  
Shri Sandeep Rajpurohit, BTL  
Shri Anil Kumar Yadav, RECPDCL  
Shri Yatin Sharma, CTUIL  
Shri Ranjeet S Rajput, CTUIL  
Shri Akshayvrat Kislay, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petitions have been filed for the adoption of the transmission charges in respect of the "Transmission System for Evacuation of Power from REZ in Rajasthan (20 GW) under Phase III- Part F" ('the Project') as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The learned counsel further submitted that the Petitioner has already complied with all the requirements under the Transmission Licence Regulations and CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. Learned counsel further submitted that in Petition No.331/AT/2023, Bid Process Coordinator, REC Power Development and

Consultancy Limited has also filed its affidavit furnishing all the relevant details relating to the bid process including the Bid Evaluation Reports.

2. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner.

3. After hearing the learned counsel for the Petitioner and the representative of CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) The CTUIL to submit on an affidavit within a week a copy of the approval of the Central Government approving the transmission scheme in terms of the Electricity (Transmission System Planning, Development and Recovery of Inter-State Transmission Charges) Rules, 2021 notified by the Ministry of Power on 1.10.2021

(d) The BPC, RECPDCL to submit on an affidavit within a week a copy of the summary of bidding conducted by it and annexures to its submissions made vide affidavit dated 2.11.2023.

4. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**